

E.FIR No. 024744/2020  
PS : Sarai Rohilla  
U/s 379/411 IPC  
State Vs.Gufran

(Through Video Conferencing)

02.11.2020

Bail application U/s 437 Cr.P.C on behalf of accused Gufran

Present: Ld. APP for the State  
Counsel for accused.

Counsel for accused has submitted that accused is in JC since 13.10.2020 and has been falsely implicated in the present case.

I have heard ld counsel for accused and perused the reply.

Accused has no previous involvement in any case. Case property already stands recovered. No useful purpose shall be served by keeping the accused in JC. Accordingly, accused Gufran be released on bail on furnishing personal bond for a sum of Rs. 5,000/- and surety bond of like amount. Accused Gufran be released from JC if not required in any other case.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email.

CHANDER  
MOHAN

(Chander Mohan)  
MM-04/Central:  
Delhi/02.11.2020

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MOHAN  
Date: 2020.11.02 02:00:47  
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FIR No. 300/2020  
PS Sarai Rohilla  
U/S 380/452/193/120B/411/34 IPC  
State Vs. Jitender @ Jitu

(Through Video Conferencing)

02.11.2020

Application under section 437 Cr.P.C for grant of bail on behalf of accused Jitender @ Jitu

Present: Ld. APP for the State  
Counsel for accused.

Counsel for accused has submitted that accused is in JC since 31.08.2020 and has been falsely implicated in the present case and he has further argued that charge-sheet has already been filed and co-accused has also been released on bail.

I have heard ld counsel for accused and perused the reply.

Offence is serious in nature. Further, as per the IO, accused was visible in the CCTV camera and he has previous involvement in cases of similar nature. No ground for bail is made out. Application is accordingly dismissed.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email/whatsapp.

**CHANDE**  
(Chander Mohan)  
**R MOHAN**  
Delhi/02.11.2020

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Date: 2020.11.02  
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E.FIR No. 00668/20  
PS : Sarai Rohilla  
U/s 379/411/34 IPC  
State Vs. P. Karan @Karan

(Through Video Conferencing)

02.11.2020

Bail application U/s 437 Cr.P.C on behalf of accused P. Karan @ Karan

Present: Ld. APP for the State  
Counsel for accused.

As per the reply of the IO, TIP of accused is fixed for 09.11.2020.

Let the application of bail be listed on 10.11.2020.

**CHANDER**  
**MOHAN**  
(Chander Mohan)  
MM-04/Central:  
Delhi/02.11.2020

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Date: 2020.11.02  
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FIR No. 630/2020  
PS : Sarai Rohilla  
U/s 379/411 IPC  
State Vs. Ravi Shanker @ Kale

(Through Video Conferencing)

02.11.2020

Bail application U/s 437 Cr.P.C on behalf of accused Ravi Shanker @ Kale

Present: Ld. APP for the State  
Sh. Manish Kumar, LAC for accused.

LAC for accused has submitted that accused is in JC since 25.09.2020 and has been falsely implicated in the present case.

I have heard Ld. LAC for accused and perused the reply.

Recovery has already been effected and charge-sheet has been filed. No useful purpose shall be served by keeping the accused in JC. Accordingly, accused Ravi Shanker @ Kale is released on bail on furnishing personal bond in the sum of Rs. 5,000/- subject to the satisfaction of concerned jail superintendent. Accused Ravi Shanker @ Kale be released from JC if not required in any other case.

Copy of the order be sent to jail through email [daksection.tihar@gov.in](mailto:daksection.tihar@gov.in) and also be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email.

**CHANDER**  
**MOHAN**  
(Chander Mohan)  
MM-04/Central:  
Delhi/02.11.2020

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Date: 2020.11.02  
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FIR no. 47/2020  
PS : Sarai Rohilla  
State Vs. Vipin Gupta & Ors.

(Through Video Conferencing)

02.11.2020

Application on behalf of the complainant to direct the investigation officer to file the status report of the investigation as well as for monitoring of investigation under section 156(3) Cr.P.C

Present: Ld. APP for the State.  
Counsel for applicant/complainant.

IO has sought some more time to file the status report. He is directed to file the status report on 05.11.2020.

Be listed for filing of status report on 06.11.2020.

**CHANDER**  
**MOHAN**  
(Chander Mohan)  
MM-04/Central:  
Delhi/02.11.2020

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Date: 2020.11.02  
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FIR No. 318/2020  
PS : Sarai Rohilla  
U/s 356/379/411/34 IPC  
State Vs. Akash @ Addi

(Through Video Conferencing)

02.11.2020

Bail application U/s 437 Cr.P.C on behalf of accused Akash @ Addi

Present: Ld. APP for the State  
Sh. Manish Kumar, LAC for accused.

LAC for accused has submitted that accused is in JC since 13.07.2020 and has been falsely implicated in the present case.

I have heard Ld. LAC for accused and perused the reply.

Recovery has already been effected and charge-sheet has been filed. No useful purpose shall be served by keeping the accused in JC. Accordingly, accused Akash @ Addi is released on bail on furnishing personal bond in the sum of Rs. 5,000/- subject to the satisfaction of concerned jail superintendent. Accused Akash @ Addi be released from JC if not required in any other case.

Copy of the order be sent to jail through email [daksection.tihar@gov.in](mailto:daksection.tihar@gov.in) and also be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email.

**CHANDE**  
**R MOHAN**  
(Chander Mohan)  
MM-04/Central:  
Delhi/02.11.2020

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Date: 2020.11.02  
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